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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 107/99 IN  
OA NO. 1136/97

New Delhi, this the 21th day of July, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)  
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

In the matter of:

Rajveer Sharma,  
S/o Sh. babu Lal,  
Manager,  
Delhi Admn. Holiday Home,  
Bhanamal Ghey, Upper Road,  
Haridwar. .... Applicant  
(By Advocate: Sh. S.K.Gupta)

VS.

Sh. Chaman Lal  
Labour Commissioner,  
15, Rajpura Road,  
Govt. of NCT of Delhi  
Delhi. .... Respondent

ORDER (ORAL)

By Mr. V.Rajagopala Reddy

Counsel for applicant is not present. None appears for the respondents. The only direction given in the order of the Tribunal is to implement the recommendation of the Vth Pay Commission in para 22.4.1 in the light of the Government decision on the aforesaid recommendation. It is stated in the counter that the Government has not accepted the above recommendations. In the circumstances it cannot be said that the respondents had violated the directions given by the Tribunal. The CP is, therefore, dismissed. Notices issued to the respondents are discharged.

*Shanta Shastray*  
( SHANTA SHAstry )  
Member (A)  
'sd'

*V.Rajagopala Reddy*  
( V.RAJAGOPALA REDDY )  
Vice Chairman (J)